

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**ROC.NO.1608/SO/2020**

**Dated: 03.07.2021**

**CIRCULAR NO. 12/2021**

Sub: High Court for the State of Telangana – Orders of Hon'ble Supreme Court of India in Suo Motu Writ Petition (Criminal) No.2 of 2020 Circular issued prescribing practice directions to all the Courts dealing with cases under Section 138 of Negotiable Instruments Act, 1881 – Creation of new case types of the said cases – Circular Instructions issued – Reg.

- Ref:1) High Court's Circular No.11/2021, dt.21.06.2021 in Roc.No.1608/SO/2021.  
2) Order dated 16.04.2021 of the Hon'ble Supreme Court of India in Suo motu Writ Petition (Criminal) No.2 of 2020.

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Pursuant to the orders of the Hon'ble Supreme Court of India in reference 2<sup>nd</sup> cited, the High Court has issued practice directions through circular 1<sup>st</sup> cited, to all the Courts in the State dealing with Section 138 of Negotiable Instruments Act cases. As per the practice directions, all the Magistrate Courts shall invariably register the cases under Section 138 of Negotiable Instruments Act, initially as "Summary Trial Cases-Negotiable Instruments (STC-NI)" with immediate effect.

After examining the scope of converting the case as a regular Summons/Calendar Case, if the Court is of the view that the case requires a thorough and detailed trial or where the case warrants imposition of grave punishment or where multiple connected civil/criminal cases are pending, it shall record the reasons for converting such "Summary Trial Cases-Negotiable Instruments" (STC-NI) case into a regular Summons or Calendar Case (CC-NI).

Therefore, as directed, all the Unit Heads in the State are instructed to add the new case types 73 and 74 as "Summary Trial Cases-Negotiable Instruments" (STC-NI) and "Calendar Case-Negotiable Instruments" (CC-NI) in NC CIS 3.2 version of all establishments in thier Unit and the Unit Heads are further instructed to issue directions to all the Magistrates working in their unit to enter data relating to cases under Section 138 of Negotiable Instruments Act, without fail.

The above instructions shall be followed scrupulously and any deviation will be viewed seriously.

  
**REGISTRAR GENERAL**

27.21

**TO**

All the Unit Heads in the State. {with a request to circulate the same to all the Judicial Officers in your Unit}

**Copy to:**

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. {with a request to place before the Hon'ble the Chief Justice for Her Lordship's kind perusal}
2. All the Personal Secretaries to all the Hon'ble Judges {with a request to place the same before Hon'ble Judge for kind perusal}
3. All the Registrars, High Court for the State of Telangana.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
6. The Section Officers, E-Section and O.P.Cell.